

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s KASARGOD POWER CORPORATION LIMITED (IN CIRP)
OPERATING IN POWER GENERATION BUSINESS
AT 332 BARE VILLAGE MYLATTI POST KASARGOD KERELA 671123
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Kasargod Power Corporation Limited (In CIRP) PAN: AAACK9987F CIN No: U40102KL1994PLC008127
2.	Address of the registered office	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
5.	Installed capacity of main products/ services	Any Interested PRA's can email us @ kasargod2024@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for the Financial Year 2022-23, the Turnover of the company is Rs. NIL. As per the Audited Financial Statements for the Financial Year 2021-22, the Turnover of the company is Rs. 22.09 lakhs.
7.	Number of employees/ workmen	Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The documents can be obtained by sending a request E-mail at kasargod2024@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The documents can be obtained by sending a request E-mail at kasargod2024@gmail.com
10.	Last date for receipt of expression of interest	01/04/2024
11.	Date of issue of provisional list of prospective resolution applicants	11/04/2024
12.	Last date for submission of objections to provisional list	16/04/2024
13.	Date of issue of final list of prospective resolution applicants	26/04/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01/05/2024

15.	Last date for submission of resolution plans	31/05/2024
16.	Process email id to submit Expression of Interest	<u>kasargod2024@gmail.com</u>

For any information and clarification please mail to kasargod2024@gmail.com or call to 9963606444 (CA Nethi Mallikarjuna Setty) and 9949926945 (Sri N Yoga Sai)

Sd/-

CA Nethi Mallikarjuna Setty
Resolution Professional of
M/s Kasargod Power Corporation Limited- In CIRP
Reg No: IBBI/IPA-001/IP-P01251/2018-2019/11958
AFA No: AA1/11958/02/041024/106056
AFA Valid up to 04/10/2024
Contact Number: 9963606444
Address for Communication: Flat No. 101, Laurel Residency,
Road no. 18, Panchavati colony, Manikonda,
Hyderabad, Telangana ,500089.

Date: 17/03/2024

Place: Hyderabad

SBI
Central Stationary Department
3rd Floor, Malabar Centre, Nariman Point, Mumbai - 400021

NOTICE INVITING TENDER
Dated: 15.03.2024

Bids (through GeM Portal) are invited by State Bank of India from the eligible bidders engaged in printing and supply of Bank's specified stationery like Forms/Registers/Vouchers/Envelopes etc. for selection as stationery printers & suppliers by the Bank for end-to-end supply of above specified Bank's stationery through Bank's Stationery Management Portal (ISMS). For details, please visit "GeM Portal" at "https://gem.gov.in"

Bid Number : GEM/2024/B/4781724
Bid Start Date / Time : 14.03.2024 / 21:00 HRS
Bid End Date / Time : 04.04.2024 / 21:00 HRS

Note: Vendors who are presently empanelled with the Bank (SBI) under the stationery management project are also required to apply afresh if they are eligible and interested to be selected by the Bank.

Place: Mumbai Deputy General Manager
Date: 15.03.2024 Central Stationary Department

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s KASARGOD POWER CORPORATION LIMITED
OPERATING IN POWER GENERATION BUSINESS AT 332 BARE
VILLAGEMYLATTI POST KASARGOD KERALA 671123
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PARTICULARS

1. Name of the corporate debtor along with PAN / CIN / LLP No.	M/s. Kasargod Power Corporation Limited. PAN: AAACK9987F CIN No: U40102KL1994PLC008127
2. Address of the registered office	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
5. Installed capacity of main products/ services	Any Interested PRA's can email us @ kasargod2024@gmail.com
6. Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for the Financial Year 2022-23, the Turnover of the company is Rs. Nil. As per the Audited Financial Statements for the Financial Year 2021-22, the Turnover of the company is Rs. 22.09 lakhs.
7. Number of employees/ workmen	Zero
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The documents can be obtained by sending a request E-mail at kasargod2024@gmail.com
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16. Process email id to submit Expression of Interest	kasargod2024@gmail.com

For any information and clarification please mail to kasargod2024@gmail.com or call to 9963064444 (CA Neha Mallickarjuna Setty) and 9949926945 (N Yoga Sai)

Sd/-
CA Neha Mallickarjuna Setty
Resolution Professional of
M/s Kasargod Power Corporation Limited- In CIRP
Reg No: IBBI/PA-001/PP-011251/2018-2019/1958
AFA Valid up to 04/10/2024
Contact Number: 9963064444
Address for Communication: Flat No. 101, Laurel Residency,
Road no. 18, Pancharavali colony, Manikonda,
Hyderabad, Telangana, 500089.

3P LAND HOLDINGS LIMITED
CIN: L74999MH1999PLC013394
Regd. Office : Thergaon, Chinchwad, Pune-411033
Tel: +91-20-40773333, Fax: +91-20-40773388
E-mail: admin@3pland.com, Website: www.3pland.com

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Notice is hereby given that in compliance with Section 110 and other applicable provisions if any, of the Companies Act, 2013 ("the Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, ("the Rules"), General circular no. 09/2023 dated 25th September, 2023 read with earlier circulars issued in this regard viz. 11/2022 dated 28th December 2022, 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, and other relevant circulars issued by Ministry of Corporate Affairs (collectively referred to as MCA Circulars), the approval of Members of the Company is being sought for Appointment of Mr. Upenendra Goraksha Deglurkar and Mr. Sudhir Vitthalrao Duppavali as a Non-Executive Independent Directors of the Company by way of Postal Ballot, through remote e-voting Process.

The Notice of the Postal Ballot along with the Explanatory Statement thereof ("Notice") has been duly sent on Friday, 15th March, 2024, through electronic mode (i.e. through e-mail) to those Members whose e-mail addresses are registered with the Company / Depositors and whose names appear on the Register of Members / List of Beneficial Owners as received from the Depositories i.e. National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL") as on cut-off date i.e. Friday, 08th March, 2024.

In compliance with the aforesaid MCA Circulars, the communication of assent or dissent of the Members would only take place through remote e-voting system and Postal Ballot Form and Pre-paid business envelope will not be sent to the members for this Postal Ballot.

Members of the Company who have not yet registered their email address are requested to get their email addresses registered by following the procedure mentioned in the Postal Ballot Notice for obtaining User ID and Password / soft copy of Postal Ballot Notice.

The Notice is also available and can be downloaded from the Company's website at www.3pland.com, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. A person who is not a Member as on the Cut-Off Date, should treat this Notice for information purposes only.

As per Section 108 of the Companies Act, 2013 read with the Rules and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has engaged the services of National Securities Depository Limited (NSDL) for providing remote e-voting facility to all its Members, to enable them to cast their votes electronically on the resolution set forth in the Notice. The details are given hereunder:

- The Date and Time of commencement of remote e-voting: Tuesday, the 19th March, 2024 at 09:00 a.m. (IST);
- The Date and Time of end of remote e-voting: Thursday, the 18th April, 2024 at 05:00 p.m. (IST) and the facility shall be forthwith blocked;

Only those Members whose names appear on the Register of Members/List of Beneficial Owners as received from the Depositories as on cut-off date i.e. Friday, 08th March, 2024, shall be entitled to avail the facility of remote e-voting. Once a vote is cast by the Members, the same cannot be changed subsequently.

The Board of Directors of the Company has appointed Mr. Pankaj Bhanudas Yeole (Membership No. FCS 50196, CP No. 19127), of PBV & Associates, Practising Company Secretaries, as Scrutinizer for conducting the Postal Ballot process (through remote e-voting only) in a fair and transparent manner.

The result of the Postal Ballot through remote e-voting will be announced on Friday, 19th April, 2024. The said results would be displayed at the Registered Office of the Company and on its website at www.3pland.com and simultaneously communicated to BSE Limited and National Stock Exchange of India Limited.

In case of any queries, please refer Frequently Asked Questions (FAQs) for shareholders/Members and e-voting user manual for Members available at the downloads section of https://investing.nsdil.com or call on Toll Free Number: 022 4886 7000 or send a request to Ms. Pallavi Mhatre (Senior Manager) at evoting@nsdl.co.in.

For 3P LAND HOLDINGS LTD.
Sd/-
J. W. Patil
Company Secretary & Compliance Officer
(ICSI Membership No. A9586)
Place : Pune
Date : 17th March, 2024

UNIMONI FINANCIAL SERVICES LIMITED
RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre,
Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Unimoni Financial Services Limited on 20.03.2024 at 10.00 am at 101-105, FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, -400069 The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Loan Nos : MUMBAI - THANE (MUT) - 2043020, 2052403

For more details, please contact : Mr. NAVEEN SHETTY - 8291648221
(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.)

NOTICE OF LOSS OF SHARES OF LARSEN & TOUBRO LIMITED
L&T House, Ballard Estate, Mumbai-400001

NOTICE is hereby given that the Certificate (s) for under mention below Equity Shares Nos 450 of.

Name of the Share holder	Folio No.	Certificate No.	Distinctive No.	Dist To	No. of shares
Devarati Banerjee & Gayatri Banerjee (Deceased)	08656355	79966	3877200	3877249	50
	08656356	239373	142574925	142574974	50
	08656357	358894	577905986	577906085	100
	08656358	453827	619421414	619421513	100
	08656359	1378048	1398717250	1398717399	150

Larsen & Toubro Ltd standing in the name of Devarati Banerjee & Gayatri Banerjee (Deceased) has/have been lost or mislaid and the undersigned has/have applied to the company to issue duplicate Certificate (s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFIN Technologies Limited, Selenium Tower B, Plot 31-32 Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s)

Devarati Banerjee & Gayatri Banerjee (Deceased)
Place : Mumbai
Date : 16/03/2024 Name(s) of Shareholder(s)

केनरा बैंक Canara Bank
ARM-II BRANCH, MUMBAI :- 3rd Floor, Canara Bank Building, Adi Marzban Street, Mumbai-400 001. Tel. No.: (022) 2265 1128 / 29 Email : cb6289@canarabank.com

SALE NOTICE

F-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the POSSESSION of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on 31.03.2024 for recovery of ₹ 19,75,19,344.64 (Rs. Nineteen Crores Seventy Five Lakhs Nineteen Thousand Three Hundred and Forty Four and Sixty Four Paise Only) (as on 29.02.2024 plus further interest and charges thereon) being due to the Canara Bank, ARM II Branch, Mumbai from M/s. SPIRO LIFE CARE PRIVATE LIMITED, B-208/209, Classique Centre, Plot No. 26, Mahal Industrial Estate, Off Mahakali Caves Road, Andheri (E), Mumbai-400 093, represented by its Directors / Guarantor Mr. Sanjeev Anant Gupta, Mr. Rajesh Shripad Ghangurde, Mr. Vinod Anant Dali and Mr. Hitesh Parmanand Asrani.

Sr. No.	Description of the Property	Reserve Price (IN ₹)	Earnest Money Deposit (IN ₹)
1.	All parts and parcel of Land and Building measuring 12000 sq.mtr. Built up area of 3132.73 Sq. Mtr. at Plot No. F-1/2, MIDC Jejuri, Additional Jejuri Industrial Area, Near Shalina Laboratories, Jejuri Nira Road, Village Jejuri, Taluka Purandara, Dist. Pune-421 303, Maharashtra in the name of M/s. Spiro Lifecare Pvt. Ltd.	762,80,000/-	76,28,000/-

The Earnest Money Deposit shall be deposited on or before 27.03.2024 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 27.03.2024 upto 5.00 p.m. Date up to which documents can be deposited with Bank is 27.03.2024 upto 5.00 p.m.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Parthosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Sumit Kumar, Manager, (Mob. No.: 9345332323) e-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase-2, Guff Petrolchem Building, Building No. 301, Gurgaon, Haryana-122 015, Mr. Shivik Pandya Mob. No. 8866629337, (Contact No. +91 124 4302020 / 21 / 22 / 23 / 24, support@bankeauctions.com; maharashtra@c1india.com).

Date : 16.03.2024
Place : Mumbai
Authorized Officer,
Canara Bank, ARM-II BRANCH

APIS INDIA LIMITED
CIN: L51900DL1983PLC164048
Registered office: 18/32, East Patel Nagar, New Delhi-110008
Tel: 011-4320 6650, Fax: 011-2571 3631
E-mail: mail@apisindia.com, Website: www.apisindia.com

EXTRACT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTHS ENDED ON DECEMBER 31, 2023
(Rs. In Lakhs except per share data)

S. No.	Particulars	Quarter Ended			Nine months ended		
		31.12.2023 (Unaudited)	30.09.2023 (Unaudited)	31.12.2022 (Unaudited)	31.12.2023 (Unaudited)	31.12.2022 (Unaudited)	31.03.2023 (Audited)
1	Total income from operations (Net)	7,924.02	7,964.59	8,842.77	23,786.97	25,532.77	33,300.05
2	Net profit for the period (before tax, exceptional items and/or extraordinary items)	1,158.65	572.92	394.25	2,348.75	918.07	1,313.33
3	Net profit for the period before tax (after exceptional items and/or extraordinary items)	1,158.65	572.92	394.25	2,348.75	918.07	1,313.33
4	Net profit for the period after tax (after exceptional items and/or extraordinary items)	1,155.27	402.08	279.44	1,994.75	650.71	736.04
5	Total comprehensive income (comprising profit/loss for the period after tax and other comprehensive income (after tax))	1,562.34	504.91	335.75	2,959.67	1,252.78	1,849.52
6	Paid up equity share capital (Face value of Re. 10/- each)	551.01	551.01	551.01	551.01	551.01	551.01
7	Other Equity (Reserve Excluding revaluation reserve)	-	-	-	-	-	11,002.83
8	Earnings per share (face value of Rupee 10/- each) (not annualised) (Expect 31 March 2023)	28.35	9.16	6.09	53.71	22.74	33.57
	Basic and Diluted earnings per share (in Rs.)	28.35	9.16	6.09	53.71	22.74	33.57

Notes:

- The above unaudited Consolidated financial results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on March 16, 2024.
- The Statutory Auditors of the Company have carried out the Limited Review of unaudited (Standalone & Consolidated) financial results for the quarter & nine months ended December 31, 2023, in accordance Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above is an extract of the detailed format of unaudited financial results for the quarter & nine months ended December 31, 2023, filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of unaudited (Standalone & Consolidated) financial results of the Company for the quarter & nine months ended December 31, 2023 are available on the website of BSE Limited (www.bseindia.com) and on the website of Company at www.apisindia.com
- The key figures of the Company on standalone basis are as follows: (Rs. In Lakhs)

Particulars	Quarter ended			Nine Months Ended		
	31.12.2023 (Unaudited)	30.09.2023 (Unaudited)	31.12.2022 (Unaudited)	31.12.2023 (Unaudited)	31.12.2022 (Unaudited)	31.03.2023 (Audited)
Total income from operations (Net)	7,924.02	7,964.59	8,842.78	23,786.97	25,532.78	33,366.01
Profit before tax	1,158.44	572.93	394.26	2,348.75	918.12	1,375.64
Profit after tax	1,155.06	402.09	279.45	1,994.75	650.76	796.35
Other comprehensive income	-	-	-	-	-	24.18
Total comprehensive income	1,155.06	402.09	279.45	1,994.75	650.76	822.53

The figures for the previous quarter and year ended have been regrouped / rearranged, wherever necessary, to conform to the current period's classification.

By Order of the Board
For APIS India Limited
Amit Anand
Managing Director
DIN: 00951321

Date: March 16, 2024
Place: New Delhi.

GUJARAT ENERGY TRANSMISSION CORPORATION LTD.
Regd. Office: Sardar Patel Vidyalaya Bhavan, Race Course, Vadodara (Gujarat) : 390007

GETCO: www.getcojgujarat.com Dept: https://www.nprocure.com

Tender Notice No. ACE (P&C) / TN - 27 / 23-24

[A] Civil: ACE (P&C) Contracts/ Civil-296, 297/ 23-24/ 66 KV Merigold s/s, 66 KV Nari (GIDC) s/s : Construction of Control Room Building, Foundations, Cable Trench, C/Wall, RCC Road & Misc. civil works at (1) 66 KV Merigold under Gondal Circle (2) 66 KV Nari (GIDC) under Amreli Circle

[B] S/S : ACE (P&C) Contract E-201 & E-203/ SS/66 KV Capacitor Bank & 220KV Khumapurs/s: EPC of (1) 66KV Capacitor bank under LOT-I (7X10 MVAR + 1X20 MVAR = 90 MVAR, 08 Nos.), LOT-II (8X10 MVAR + 3X20 MVAR = 140 MVAR, 11 Nos.), LOT-III (7X10 MVAR+1X20 MVAR = 90 MVAR, 08 Nos.), On Turnkey basis including all civil works at Various 66 KV, 132 KV & 220KV (2) 220KV & 66KV equipment's & materials on Turnkey basis including civil works for 220KV Khumapur AIS Substation.

Above Tender are available on web-site www.getcojgujarat.com (for view and download only) & https://tender.getcojgujarat.com & tender.nprocure.com (For view, download and on line tender submission).

Note: Bidders are requested to be in touch with our website till opening of the Tender, 16/03/2024 Addl Chief Engineer (Procurement & Contracts)

NOTICE OF LOSS OF SHARES OF RELIANCE INDUSTRIES LIMITED
3rd Floor, Maker Chambers IV, 222, Nariman Point
Mumbai-400021

NOTICE is hereby given that the Certificate (s) for under mention below Equity Shares Nos 240 of.

Name of the Share holder	Folio No.	Certificate No.	Distinctive No.	Dist To	No. of shares
Devarati Banerjee & Gayatri Banerjee (Deceased)	028730632	3643270	56074699	56074718	20
	028730633	3643271	56074719	56074738	20
	028730634	6999500	143106578	143106587	10
	028730635	10588644	189285046	189285055	10
	028730636	53581632	1254219714	1254219763	50
	028730637	53581633	1254219764	1254219773	10
	028730638	62583810	221697223	221697235	120

Reliance Industries Ltd standing in the name of Devarati Banerjee & Gayatri Banerjee (Deceased) has/have been lost or mislaid and the undersigned has/have applied to the company to issue duplicate Certificate (s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFIN Technologies Limited, Selenium Tower B, Plot 31-32 Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Devarati Banerjee & Gayatri Banerjee (Deceased)
Place : Mumbai
Date : 16/03/2024 Name(s) of Shareholder(s)

राष्ट्रीय बीज निगम लिमिटेड NATIONAL SEEDS CORPORATION LTD.
(भारत सरकार का उपग्रह-सिनी रस उपकरण)
(A Govt. of India Undertaking-Mini Ratna Company)
कारपोरेट पञ्चम संख्या (CIN): U74899DL1963GOI03913
क्षेत्रीय कार्यालय: कोलकाता-700012, सेक्टर-5, सार रोड, कोलकाता-700091
फोन: 033-2367-1077 / 74, ई-मेल: nsc.kolkata@gmail.com

सं.- उपयादन - 3/ एन.एस.सी. कोल/2023-24/ दिनांक: 15.03.2024 सूचना / NOTICE

विभिन्न किस्मों के ताजा तैयार उत्पाद की आपूर्ति:- प्रमाणित शैणियां उड़द, मूंग, मटर, मसूर, मूंगफली, सोयाबीन, राजमा, चना, अलसी, मक्का (चारा), अरहर, बाजरा (रागी), तिल, फॉस्फेटल बानरा (कॉफी), ज्वार, बाजरा और लोबिया के बीज एवं गोदाम के आधार पर एवं पैकिंग सामग्री परामर्शों द्वारा दी जाएगी। सौरस एवं टोपल शैणियों के बीजों का लहसुन, आलू एवं गन्ना के बीजों की पैकिंग सामग्री निविदाकर्ता स्वयं वहन करेगा एवं FOR के आधार पर होगा। भुगतान को शर्त भुगतान प्राप्त होने के बाद निविदाकर्ता को भुगतान दिया जाएगा।

For details, please visit NSC's website www.indiaseeds.com under Public Notice (Tender / Quotations). Online bid for the above tender may be submitted at NSC e-Portal: https://indiaseeds.envidia.com latest by 15:00 Hrs. of 29-03-2024. Corrigendum / addendum, if any, shall only be published in NSC's website.

क्षेत्रीय प्रबंधक, राष्ट्रीय बीज निगम, कोलकाता / Regional Manager, NSC, Kolkata

CENTRAL RAILWAY
Materials Management Department
CORRIGENDUM-05/2024

Kindly refer E-Proc.Tender Notice No. E-06/2024 Dt. 08.02.24, published on 11/02/24 and corrigendum Dt 01.03.24. Tender opening date for Tender No. 80232227 (earlier 15.03.24) is now postponed to 26.03.2024. Details may be seen in the website www.irsp.gov.in

For Principal Chief Materials Manager/CSMT
SUN/964
DOWNLOAD UTS APP FOR TICKETS

CENTRAL RAILWAY
OFFICE OF THE SR. DEE (G) CSMT
OPEN E-TENDER NOTICE No. 120, 121/2023 OF 14.03.2024

For and on behalf of The President of India invites open E-tender through website www.irsp.gov.in from reputed contractors. S.N. 1. Name of work : (A) Electrification for Improvement to water supply arrangement, drainage system & Road etc. at Dadar-Matunga colony. (B) Rewiring and Improvement to Officers club at Dadar-Matunga. (C) Rewiring and Improvement to Officers club at Dadar-Parel. (D) Electrification for Modification of existing stairs, ramps on PF-05 for removal of infringement w.r.t. DN through Line. (E) Electrification for relocation of existing overhead offices and dismantling of old age deck on PF No. 3/4 and provision of staircase to existing FOBs at CSMT end. (F) Electrification for Relocation of existing GRP office on PF No. 3-4 for decongestion at CSMT end. (G) Electrification for Repair and improvement of circulating area of rest house at Parel and construction of 06 bedded Rest House at Parel. Tender Notice No. 120/2023 (BB.LG.W.DR.2023.12). Approximate Cost of the Work : Rs. 1,17,45,747/-, Bid Security : Rs. 2,08,700/-, Validity : 60 Days, Completion Period : 06 Months (C), S.N. 2. Name of work : Rewiring, Replacement and air conditioning of running room at Kalva Carshed and Circulating area. Tender Notice No. 121/2023 (BB.LG.W.KLVA.2023.01). Approximate Cost of the Work : Rs. 28,11,879/-, Bid Security : Rs. 56,200/-, Validity : 60 Days, Completion Period : 06 Months (C), Instruction : 1. Tender closing date & time of aforesaid tender: Upto 13:00 hours of 15.04.2024 and will be opened after 13:00 hrs. The prospective tenderers are requested to visit the website www.irsp.gov.in for complete details of tenders & corrigendum, if any. 3. Tenderer may participate in above e-tender electronically through website www.irsp.gov.in only & submission of manual offers against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. 4. For further enquiry, may contact: Senior Divisional Electrical Engineer (General Service), Annex Bldg., 1st floor, Central Railway, Mumbai CSMT. 5. This tender complies with Public Procurement Policy Order 2017 dated 15.06.2017

Sr. Divisional Electrical Engineer SUN/967 (General)
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SIR SHADI LAL ENTERPRISES LIMITED
CIN: L51909UP1933PLC146675
Registered Office: Upper Doab Sugar Mill Shamli (U.P.)-247776
Phone No.: 01398-250063 Fax: 01398-250032
Email ID : cs@sirshadihal.com, Website: www.sirshadihal.com

Recommendations of the Committee of Independent Directors ("IDC") of SIR SHADI LAL ENTERPRISES LIMITED ("Target Company") under Regulation 26(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") on the Open Offer (as defined below) made by TRIVENI ENGINEERING & INDUSTRIES LIMITED ("Acquirer") to the public shareholders of the Target Company.

Sr. No.	Date	March 16, 2024
1	Name of the Target Company(TC)	SIR SHADI LAL ENTERPRISES LIMITED
2	Details of the offer pertaining to the TC	Open offer for the acquisition of up to 13,65,000 (Thirteen Lakh Sixty Five Thousand) fully paid-up equity shares of the Target Company having a face value of INR 10 (Indian Rupees Ten only) each ("Equity Shares") representing 26% of the total voting equity share capital of the Target Company at a price of Rs. 262.15 (Indian Rupees Two Hundred Sixty Two and Paise Fifteen only) per Equity Share ("Offer Price") from the public shareholders of the Target Company ("Open Offer"). The public announcement dated January 30, 2024 ("PA"), the detailed public statement published on February 6, 2024 ("DPS"), the draft letter of offer dated February 12, 2024 ("DLOF") have been issued by Ambit Private Limited on behalf of the Acquirer.
3	Name(s) of the Acquirer and PAC with the Acquirer	Acquirer: TRIVENI ENGINEERING & INDUSTRIES LIMITED There are no persons acting in concert with the Acquirer for the purposes of the Open Offer.
4	Name of the Manager to the offer	Ambit Pvt. Ltd. is the managers to the Open Offer. Ambit Pvt. Limited, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400133 Direct: 91-22-6860 1985 Fax: 91-22-3982 3020 Email: nikhil.thivawapkar@ambit.co Website: www.ambit.co SEBI registration no.: IN2000259334; CIN: U74140MH1997PTC107598
5	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	a. Shri Udit Pat Singhania Chairman b. Shri Tanmay Sharma Member c. Shri Ravi Malhotra Member
6	IDC Member's relationship with the TC (Director, equity shares owned, any other contract/relationship), if any	Each of the members of the IDC are independent directors on the board of directors of the Target Company. a. None of the members of the IDC hold any equity shares or other securities of the Target Company; b. None of the members of the IDC have any other contracts or relationship with the Target Company.
7	Trading in the equity shares/ other securities of the TC by IDC Members	None of the members of the IDC have traded in any of the equity shares/securities of the Target Company during the: (a) 12 months period preceding the date of the PA; and (b) period from the date of the PA till the date of this recommendation.
8	IDC Member's relationship with the Acquirer (Director, equity shares, owned, any other contract/relationship), if any	None of the members of the IDC: a. are directors on the board of the Acquirer; b. hold any equity shares or other securities of the Acquirer; or c. Have any contract/relationship with the Acquirer.
9	Trading in the equity shares/ other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the equity shares/securities of the Acquirer.
10	Recommendation on the Open Offer, as to whether the offer is fair and reasonable	The IDC has reviewed the PA, the DPS, and the LOF. The Committee was of the opinion that they may seek external professional advice in order to provide appropriate recommendation on the open offer. The Company had invited bids from the Merchant Bankers and it was mutually decided to appoint Sundae Capital Advisors Private Limited, a SEBI registered Category I Merchant Banker, to assist the IDC. Sundae Capital

